

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 439
CA/357/ND/2022, CA/238/ND/2023 in
CP/43/ND/2008

IN THE MATTER OF:

Smt. Madhu Bhankar	...	Applicant
Versus		
Ishwar Industries Ltd.	...	Respondent

Under Section 397-398 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr. Alok Singh, Adv.
For the Respondent	:	Mr. Sarwar Raza, Mr. Mohd. Waseem Akram

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **20.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)